

[English]

Visit by FAO Official

4647. SHRI G.S. BASAVARAJU :

SHRI H.N. NANJE GOWDA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Director General of U.N. Food and Agriculture Organisation visited India recently;

(b) if so, the matters discussed by him with Indian dignitaries; and

(c) whether any aid has been provided by FAO to India for agriculture and rural development programmes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) The discussions related to matters pertaining to agriculture and increased FAO assistance for technical Cooperation Programme projects Oilseeds, dryland farming, fisheries etc.

(c) FAO assistance has been received for agricultural programmes.

[Translation]

Cases Pending with Rent Controller in Delhi

4648. SHRI SHANTI DHARIWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the number of disputes between landlords and tenants in Delhi has been constantly on the increase;

(b) if so, the total number of such cases pending in the courts of Rent Controller at present, and the number of cases pertaining to foreign embassies out of them;

(c) whether Government are aware of the fact that the main cause of the increase in these disputes is the acute shortage of houses in Delhi; and

(d) if so, the steps proposed to be taken by Government for expeditious disposal of these cases ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

(c) and (d) The shortage of houses compared to demand may be one of the reasons for disputes between landlords and tenants. The Government is considering amendment of Delhi Rent Control Act to provide for expeditious disposal of the cases relating to disputes between landlords and tenants.

[English]

Slums on Govt. Land in Bombay

4649. SHRI HUSSAIN DALWAI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether slums have developed on lands belonging to Union Government in Bombay;

(b) whether hutments have been constructed on Salt Department lands in Bombay;

(c) whether Salt Department has transferred its surplus land in Bombay to Union Government; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) This has happened in a number of cases.

(c) and (d) Salt Department is a Department under the Central Government. The surplus salt lands in Bombay will be utilised by the Central and State Govts. in mutually agreed proportions for their respective projects.

Utilisation of Ground Water

4650. SHRI KADAMBUR JANARTHANAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the State-Wise percentage of utilisation of ground water ;

(b) whether there is any proposal of Union Government for States which have the least natural ground water potential; and

(c) the amount of the World Bank Financial assistance for drinking water schemes proposed to be allocated to each State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) :

(a) A Statement showing percentage utilisation of ground water in each State as reported by the Central Ground Water Board is given below.

(b) Some experimental studies for developing suitable methodologies for artificial recharge of ground water systems have been undertaken. It is planned to take up projects for artificial recharge of ground water in selected areas of the country by the Central Ground Water Board.

(c) No general purpose loan/credit is extended by World Bank Group for allocation to different States. Assistance is tied to specific projects in individual States.

Statement

Ground Water Resource Potential in the States of India and Percentage Utilisation of Ground Water.

Sl. No.	State UTs.	Utilisable Resource (m/ha.m.)	Net Utilisation (m/ha.m)	Percentage Utilisation
1.	Andhra Pradesh	3.6580	0.7410	20.2
2.	Arunachal Pradesh	0.1135	—	0.0
3.	Assam	1.6519	0.0456	2.8
4.	Bihar	2.8566	0.6778	23.7
5.	Gujarat	2.0323	0.6411	31.5
6.	Haryana	0.8824	0.5085	57.6
7.	Himachal Pradesh	0.0670	0.0062	9.3
8.	J & K	0.1890	0.0046	2.4
9.	Karnataka	1.3038	0.2841	21.8
10.	Kerala	0.6919	0.0755	10.9
11.	Madhya Pradesh	5.9468	0.6326	10.6
12.	Maharashtra	3.4580	0.6584	19.0

1	2	3	4	5
13. Manipur		0.0086	—	0.0
14. Meghalaya		0.0288	0.000024	0.1
15. Mizoram		—	—	—
16. Nagaland		0.0034	—	0.0
17. Orissa		2.0655	0.0950	4.6
18. Punjab		1.3120	1.5181	115.7
19. Rajasthan		1.4571	0.4927	33.8
20. Sikkim		—	—	—
21. Tamil Nadu		2.6965	1.2302	45.6
22. Tripura		0.0588	0.0049	8.3
23. Uttar Pradesh		9.2683	2.4944	26.9
24. West Bengal		1.6446	0.2911	17.7
TOTAL (STATES) :		41.3968	10.428824	25.2

Source : Central Ground Water Board.

Hospitals for Industrial Labourers

4651. DR. C.P. THAKUR : Will the Minister of LABOUR be pleased to state :

(a) whether there are certain hospitals under the control of his Ministry such as E.S.I. Hospital, Phulwari Sheriff, Patna, where capacity is not being fully utilised; and

(b) if so, whether it is proposed to allow the general public to have consultation with the doctors in these hospitals ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) There is no such proposal under consideration of the Government, as the

hospitals and their facilities are set up entirely out of funds contributed by workers and employers coming within the ambit of the ESIC scheme, and are meant for medical services and treatment of such workers and their families.

Consumption of Ferro-Alloys in SAIL

4652. SHRI HARIHAR SOREN : Will the Minister of STEEL AND MINES be pleased to state :

(a) the comparative consumption of various major Ferro-alloys in SAIL and TISCO Steel Plants during the last three years; and

(b) the likely consumption of these major Ferro-alloys in SAIL and TISCO Steel plants during 1986-87?